

Statement II

*The Number of Candidates nominated against Direct Recruitment Quota
and the number of candidates who joined*

| Nomination Received | | Number of Candidates who joined | | | | |
|---------------------|------|---------------------------------|-----|-----|-----|-------|
| | | Gen. | SC | ST | OBC | Total |
| 1983 | N.A. | 16 | 2 | — | | 18 |
| 1984 | N.A. | 2 | 1 | — | | 3 |
| 1985 | 9 | 4 | 1 | 2 | | 7 |
| 1986 | 8 | 5 | — | 1 | | 6 |
| 1987 | 16 | 8 | 1 | 1 | | 10 |
| 1988 | 17 | 7 | 2 | — | | 9 |
| 1989 | 35 | 14 | 3 | 1 | | 18 |
| 1990 | 44 | 8 | 2 | 2 | | 12 |
| 1991 | 29 | 8 | 3 | 1 | | 12 |
| 1992 | 19 | 5 | 2 | — | | 7 |
| 1993 | 12 | 3 | 1 | — | 2 | 6 |
| 1994 | Nil | Nil | Nil | Nil | Nil | Nil |
| 1995 | Nil | Nil | Nil | Nil | Nil | Nil |

[English]

Safety of Air Craft

2432. SHRI NARESH PUGLIA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Government have made Airborne Collision Avoidance System mandatory to be installed on all aircraft;

(b) if so, the salient features of the proposed system;

(c) whether the Government have directed private airlines to install the system in their aircraft within a stipulated period; and

(d) if so, the details thereof and to the extent to which it will provide safety to aircraft.

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR): (a) to (c) Yes Sir. All aeroplanes with passenger

seating capacity of more than 30 or a pay-load capacity of more than 3 tonnes, have been required to instal Airborne Collision Avoidance System (ACAS)-II on or before 31st December 1998. Aeroplanes having passenger capacity of 10 to 30 or pay-load capacity of 1 to 3 tonnes have been required to instal ACAS-I on or before 31st December 2003.

(d) The airborne Collision Avoidance System (ACAS) helps in preventing mid-air collisions by alerting the pilots as soon as two aircraft come dangerously close to each other. The system gives visual and audio warnings, and also advises the crew of the corrective action required to be taken for preventing an impending mid-air collision.

MRTS for Bangalore

2433. SHRI C.P.M. GIRIYAPPA: Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether the Government of Karnataka has launched a Mass Rapid Transit System (MRTS) for Bangalore city last year;

(b) if so, the details thereof;

(c) the estimated cost for the project; and

(d) the time by which the project is likely to be completed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) No, Sir. The Detailed Project Report (DPR) for implementation of a Light Rail Transit System (IRTS) in Bangalore is under preparation by the State Government. The exact details in this regard could be known only upon completion of the DPR.

[English]

PAPERS LAID ON THE TABLE

Annual Report and Statement regarding Review by the Government of the working of the Vayudoot Ltd. N.D. etc.

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR): I big to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act. 1956:—

(a) (i) Statement regarding Review by the Government of the working of the Vayudoot Limited, new Delhi, for the year 1992-93.

(ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 1992-93 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-658/98]

(b) (i) Statement regarding Review by the Government of the working of the Pawan Hans Helicopters Limited, New Delhi, for the year 1995-96.

(ii) Annual Report of the Pawan Hans helicopters Limited, New Delhi, for the year 1995-96 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-659/98]

(c) (i) Statement regarding Review by the Government of the working of the Indian Airlines, New Delhi, for the year 1996-97

(ii) Annual Report of the Indian Airlines, New Delhi, for the year 1996-97 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT-660/98]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, for the year 1996-97 alongwith Audited Accounts under sub-section (4) of section 28 of the Airports Authority of India Act, 1994.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, for the year 1996-97.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT-661/98]